

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A. B. A. No. 3385 of 2020

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Rupai Manjhi ... .. Petitioner

Versus

1.The State of Jharkhand

2.Goda Murmu

... .. Opposite Parties

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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Vikash Kumar, Advocate

For the Opposite Party : Mr. Ashok Kumar, A.P.P.

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2/14.09.2020 Defects as pointed out by the office are ignored.

The petitioner claims that he is the power of attorney holder and the informant was present at the time of the registration.

Call for the case diary and put up this case after the receipt of the case diary under the heading 'For Admission'.

Until further orders, no coercive step shall be taken as against the petitioner in connection with Chandil P. S. Case No. 27 of 2019 pending in the court of learned S.D.J.M., Seraikella.

(Rongon Mukhopadhyay, J)